

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

Coat of Contempt APPLICATION NO. 12/99

OF 199

DA. 17/96

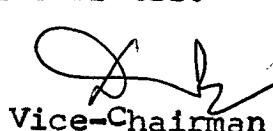
Applicant(s) North Eastern Region Atomic Mineral Workers' Union and Ors.

Respondent(s) Sri R. Chidambaram and Ors.

Advocate for Applicant(s) Mr. J. L. Sarkar, Mr. M. Chanda

Advocate for Respondent(s) Mr. B. C. Pathak,
ADD. CGSC

Notes of the Registry	Date	Order of the Tribunal
This Coat of Contempt petition is filed by applicant. Advocate for A.M.W.C. Complainant of the Judgment and Order dt. 5.1.99 passed in DA. 17/96.	9-6-99	Heard Mr. M. Chanda learned counsel for the petitioner. Issue notice to show cause as to why contempt proceedings shall not be drawn up as prayed for. Notice is returnable by 4 weeks. List on 12-7-99 for orders.
Ruled before Hon'ble Court for further orders. No. 3/6/99 Section Officer.	1m 10/6/99 12-7-99	6 Member This application has been filed against the alleged contemner No. 1, Dr. R. Chidambaram, Chairman, Atomic Energy Commission, Mumbai and Sri D.C. Banerjee, Director, Department of Atomic Mineral Division, Hyderabad respondent No. 4.



Vice-Chairman

contd/-

Notes of the Registry

Date

Order of the Tribunal

15 - 6 - 96

12-7-99

Service of notices prepared and sent to D. Section for issuing of the same to the respondents through Regd. Post with A/D.

Notice issued to the respondents vide D.No. 2031 to 2033 Dtd- 17-6-99.

20
17-6-99

Service report are still awaited.

Bm

Mr Pathak

1m

12-7-99

We have heard Mr. Mr. M. Chanda for the petitioner and we wanted to know whether the alleged contemner Nos. 1 & 4 have got anything to do with the matter for compliance of our order. In answer Mr. M. Chanda submits that he has no knowledge as to whether the alleged contemner Nos. 1 & 4 have disobeyed the order or not. In the circumstances we find no ground against the alleged contemner Nos. 1 & 4. Accordingly, the names of the alleged contemner Nos. 1 & 4 are struck off. Mr. B.C. Pathak, Addl. C.G.S.C. informs that the order has since been complied with. Mr. Chanda has no information in this regard. Accordingly, we find no ground to proceed with the contempt proceedings. Accordingly, Contempt Petition is closed.

Member

Vice-Chairman

This application has been filed against the alleged contemner No. 1 Dr. R. Chidambaram, Chairman, Atomic Energy Commission, Mumbai and Sri D.C. Banerjee, Director, Department of Atomic Mineral Division, Hyderabad, respondent No. 4.

We have heard Mr. M. Chanda learned counsel for the petitioner and we wanted to know whether the alleged contemner Nos. 1 & 4 have got anything to do with the matter for compliance of our order. In answer Mr. Chanda submits that he has no knowledge as to whether the alleged contemner Nos. 1 & 4 have disobeyed the order or not. In the circumstances we find no ground to proceed against the alleged contemner Nos. 1 & 4. Accordingly, the names of the alleged contemner Nos. 1 & 4 are struck off. Mr. B.C. Pathak, learned Addl. C.G.S.C. informs that the order has since been complied with.

contd/-

Notes of the Registry

Date

Order of the Tribunal

12-7-99

Mr. Chanda has no information in this regard. However, in view of the submission of Mr. Pathak we find no ground to proceed with the contempt proceedings. Accordingly, Contempt Petition is closed.

13.7.99

Vakalat name Rakesh
filed by the ~~same~~
Contempt Mr. B.C. Pathak
Add. C.G. S.

1m

Member

5
14/7/99

Vice-Chairman
15.7.99

Copies of the order have been sent to the D/Secy. for issuing the same to the parties through Regd. with A.O.

1
Issued v.ide D.No.
2332 to 2334 d, 16.7.99

16

Notes of the Registry	Date	Order of the Tribunal

केन्द्रीय प्रशासनिक न्यायालय
Central Administrative Tribunal

मार्ग संख्या 2 JUN 1999

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
गुवाहाटी न्यायालय

Guwahati Bench

C.P. No. 12/99
in

O.A. No. 17 of 1996

North Eastern Region Automatic

Mineral Workers' Union & Ors.

-versus-

Union of India & Ors.

-AND-

In the matter of :

An application under Section 17 of
the Administrative Tribunals Act,
1985 for non compliance of the
Judgement and order dated 5.1.1999
passed in O.A. No. 17 of 1996.

-AND-

In the matter of :

Shri Nandan Shah

General Secretary

North Eastern Region Atomic Mineral
Workers' Union, Atomic Mineral Division,
Complex, P.O. Assam Rifles,
Nongmynsong, Shillong

....Petitioner

-vs-

1. ^{1/2} Shri R. Chidambaram,

Chairman, Atomic Energy Commission,
Mumbai-39

Contd...

Filed by the applic
Court through
K. Chanchal
Momin
31-5-99
Advocate

N. Sri NIVASAN Rao

2. ~~Sri Niswan Rao~~

Chief Administrative and Accounts
Officer, Government of India,
Department of Atomic Energy,
Atomic Mineral Division,
Hyderabad 46.

3. Shri Surendra Nath Kak,
Regional Director,
Department of Atomic Energy,
Atomic Mineral Division Complex,
P.O. Assam Rifles
Nongmynsong, Shillong-11.

4. Sri D.C. Banerjee,
Director,
Department of Atomic Energy
Government of India,
Atomic Mineral Division
Hyderabad 46.

....Contemnners

The petitioner, abovenamed
Most humbly and respectfully beg to state as follows :

1. That your applicants being highly aggrieved
for non-regularisation of their casual services appro-
ached this Hon'ble Tribunal through Original Application
No. 17 of 1996. The said Original Application was deci-
ded by the Hon'ble Tribunal after hearing the submiss-
ions of the parties on 5.1.1999. The relevant portion
of the Judgement and order dated 5.1.99 is quoted below:

Contd..

" The services of the applicants ~~of the applicants~~ were utilised by the respondents for a long period of time. This indicates that the nature of works where they are engaged in requires workers regularly. Moreover, the respondents have since paid the applicants at regular scales of pay with effect from 1.10.1993. In the circumstances the respondents can expedite the regularisation of the services of the casual workers if within a reasonable time they consider creation of relevant posts for accommodating the casual workers. We direct the respondents to initiate such consideration within 2 months from the date of receipt of this order and thereafter take appropriate decision.

5. The other prayer of the applicants is to grant them pay at minimum of the pay scale for the period prior to 1.10.1993. We direct the applicants to submit representations to the competent authorities of the respondents in this regard within 60 days from the date of receipt of this order stating their case clearly. Further, the respondents shall consider the representations and communicate a speaking order to the applicants within 60 days from the date of receipt of the representations.

The application is disposed of. No order as to costs."

The applicants immediately after receipt of the Judgement and order dated 5.1.99 submitted representations in terms of the order dated 5.1.99 enclosing a copy of

of the judgement and order dated 5.1.99, videlicet representation dated 21.1.99, but no action was initiated even for implementation of the Judgement and order dated 5.1.99, in the compelling circumstances, the applicants submitted another representation dated 24.3.99 and thereafter submitted representation dated 23.4.99. Finding no other alternative the applicants submitted a representation through Meghalaya Council of Trade Union and association Shillong on 6.5.99 but most surprisingly, no action has been initiated for implementation of the said Judgement and order dated 5.1.199.

A copy of the Judgement and order dated 5.1.99 representations dt. 21.1.99, 24.3.99, 23.4.99 and ~~83~~ 6.5.99 are annexed hereto and marked as Annexures 1,2,3,4 and 5 respectively.

2. That the alleged contemners did not wilfully implemented the Hon'ble Tribunal's Order dated 5.1.99 as such the action of the respondents are amount to Contempt of Court. Therefore Hon'ble Tribunal be pleased to initiate a contempt proceeding against the alleged contemners and further be pleased to impose punishment in accordance with law.

3. That the alleged contemners No. 3 and 4 although not impleaded as respondents in the Original Application but they are to initiated the process of regularisation but no action has been taken at all for initiation of the process of regularisation as such alleged contemners No. 3 and 4 have been impleaded as contemners.

4. That this application is made bonafide and for the ends of justice.

Contd...

In the facts and circumstances stated above, Hon'ble Tribunal be pleased to initiate the contempt proceedings against the alleged contemners for non-compliance of the judgement and order dated 5.1.99 passed in O.A. 17/96 and further be pleased to impose punishment in accordance with law for wilful non-compliance of the judgement and Order dated 5.1.99 passed in O.A. No. 17 of 1996 and further be pleased to pass any other order or orders as deemed fit and proper by the Hon'ble Tribunal.

And for this act of kindness the applicants as in duty bound shall ever pray.

.....Affidavit

Draft Charge

Laid down before the Hon'ble Central Administrative Tribunal for initiation of a ~~exam~~ contempt proceeding against the alleged contemners for wilful non compliance of the judgement and order dated 5.1.99 passed IN O.A. No. 17 of 1996 (North - Eastern Region Atomic Mineral Worker's Union and others - Vs - Union of India and others) and further be pleased to impose punishment upon the alleged ~~by~~ contemners for wilful violation of the judgement and order dated 5.1.99 of the Hon'ble Tribunal passed in O.A. No. 17 of 1996.

A F F I D A V I T

I, Nandan Shah, son of late Tara Shah, aged about 34 years, working as Casual Worker, in the department of Atomic Energy, Atomic Mineral Division, Shillong, petitioner in the above contempt Petition do hereby solemnly affirm and states as follows :

1. That I am the petitioner in the above contempt Petition as such I am well acquainted with the facts and circumstances case and duly authorised by the other petitioners to swear this affidavit.
2. That the statements made in paragraphs 2 & 3 are true to my knowledge and those made in paragraphs 1 are the matter of records which I believe to be true and the rests are my humble submissions before the Hon'ble Tribunal.
3. That this affidavit is made for the purpose of filing of contempt petition before the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati arising out of the order dated 5.1.99 passed C.A. No. 17 of 1996.

I sign this affidavit on this the 13th day of May, 1999, at Guwahati.

Identified by

Manik Chander
Advocate's Clerk


NANDAN SHAH

Deponent 13.5.99

General Secretary



North Eastern Regional Atomic
Minerals Workers Union,
(Regd. No 74),
Vongmunsong, Shillong-79301

REGD. WITH A/D
BY HAND

Central Administrative Tribunal
GUWAHATI BENCH : GUWAHATI

Despatch No. CAT/GHY/JUDL/ 115 Dated, Guwahati the 18/1/99

✓ Original Application No. : 17/96

Misc. Petition No. :

Contempt Petition No. :

Review Application No. :

Transfer Application No. :

North Eastern Region Atomic Applicant(s)
Mineral Workers Union m/s.
VERSUS

U.O.I. v/s Respondent(s)

To sri Nandan Shah,
General Secretary,
North Eastern Region,
Atomic, Mineral Workers Union
A.M.D. Complex, P.O. Assam Rifles,
Nongmynsong, Shillong.

Please find herewith a copy of Judgment/Order dated 5.1.99 passed by the Bench of this Hon'ble Tribunal comprising of Hon'ble Justice Shri D.N. Baruah Vice-Chairman and Hon'ble Shri G.L. Sangliar, Member, Administrative in the above noted case for information and necessary action, if any.

Please acknowledge receipt of the same.

BY ORDER

Enclo: As stated above.

- Sheets.

DEPUTY REGISTRAR

16/1/99

C E N T R A L A D M I N I S T R A T I V E T R I B U N A L
G U W A H A T I B E N C H

Original Application No. 17 of 1996

Date of Order: This the 5th Day of January, 1999.

HON'BLE MR.JUSTICE D.N.BARUAH, VICE-CHAIRMAN

HON'BLE MR.G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. North Eastern Region Atomic
Mineral Workers' Union, & Ors.
Regd. No. 79 dated 19-5-92,
Affiliated to Regional Co. Ordination
Committee, A.M.D.Complex,
P.O.-Assam Rifles,
Nongmynsong, Shillong. Applicant
Mr. J.L. Sarkar
By Advocate Mr. M. Chanda.

-Vs-

1. Union of India
through the Secy. to the Govt. of India,
Department of Atomic Energy,
2. The Chairman,
Atomic Energy Commission,
Bombay.
3. The Chief Administrative and
Accounts Officer, Govt. of India,
Department of Atomic Energy,
Atomic Minerals Division,
Hyderabad-6. Respondents.

By Advocate Mr. G. Sarma, Addl.C.G.S.C.

O R D E R.

SANGLYINE, ADMINISTRATIVE MEMBER :

This Original Application has been submitted by the applicant No. 1 together with 106 Casual Workers of the Regional Director, North Eastern Region, Atomic Minerals Division, Department of Atomic Energy, Shillong. Permission to submit one single application was granted by this Tribunal.

2. The Casual Workers, namely, the applicant No. 2 to applicant No. 107, are working under the respondents for a ~~remark~~ considerably long period starting from 1980 to 1991, as the case may be, and were stationed in various places under the jurisdiction of the Regional Director. According to the

contd/-

applicants they have worked for a long period in their respective capacities and therefore it is clear that the works performed by them are of permanent nature and that the respondents need the workers on permanent basis. The respondents have not however regularised their services against regular posts. Therefore, they have submitted this Original Application seeking regularisation of their services with all consequential service benefits including monetary benefits. The respondents submitted that a scheme known as the Casual Labourers(Grant of Temporary Status and Regularisation) Scheme was introduced and came into force with effect from 1-9-1993. Since the scheme had come into existence the services of the applicants will have to be regulated under the scheme. They state that the applicants were not engaged through Employment Exchange and, therefore, they were not entitled to the benefits of the scheme. However, even though the applicants are not entitled to the benefits under the scheme, they were all conferred temporary status on humanitarian ground keeping in view the length of Casual services rendered by them. Those who have been granted temporary status will have to be screened or tested in terms of the recruitment rules or norms relevant to the post concerned if such temporary status holders offer themselves for consideration whenever they are called for. The services of those who are found fit will be regularised against Group 'D' vacancies. In fact, the process has been going on. The applicants have contested the submission of the respondents regarding regularisation of their services. According to the applicants, the respondents will not regularise the

contd/-

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services of the casual workers of the North Eastern Region but instead will bring and have brought employees from other regions to fill up the vacancies occurring in North Eastern Region. They have furnished instances in support of this contention of theirs and, further, it was submitted that such tests and interviews are a farce because even for the post of Mali or Plumber tests or interviews were held in Hyderabad.

3. We have heard learned counsel of both sides. The applicants are casual labourers. The aforesaid scheme had since came into force. With the coming into force of the Scheme the applicants became subject to the scheme. Regularisation of the services of the applicants will have therefore to be considered under the scheme. It has been conceded by the respondents that the first step of granting temporary status had been taken by them and all the applicants were granted temporary status. Further, pay at minimum of the pay scale had also been granted to them with annual increments with effect from 1-10-1993. It is hoped that other benefits accrued to the temporary status holders under para 5 of the scheme will also be granted to the applicants.

The next steps is regularisation of their services. The scheme provides :-

4. Temporary Status:

iv) Such Casual labourers who acquire temporary status will not however, be brought on to the permanent establishment unless they are selected through regular selection process for Group 'D' posts."

and, further it provides in para 8.1 thus :

5. Procedure for filling up of Group 'D' posts:

contd/r

1) Two out of every three vacancies in Group 'D' cadres in respective offices where the casual labourers have been working would be filled up as per extant recruitment rules and in accordance with the instructions issued by Department of Personnel & Training from amongst casual workers with temporary status. However, regular Group 'D' staff rendered surplus for any reason will have prior claim for absorption against existing/future vacancies. In case of illiterate casual labourers or those who fail to fulfil the minimum qualification prescribed for post, regularisation will be considered only against those posts in respect of which literacy or lack of minimum qualification will not be a requisite qualification. They would be allowed age relaxation equivalent to the period for which they have worked continuously as casual labourer."

The respondents have submitted that the process of regularisation of the services of the temporary status holders is going on. In view of the submission of the respondents the contest of the applicants against non-regularisation of their services has lost force. The applicants will have to participate in the selection process for regularisation of their services if and when they are called upon to do so in order to avail of the benefits of regularisation provided in the scheme. The moot point however is how long it will take the applicants to realize the goal of regularisation of their services in view of the fact that there are a large number of temporary status holders and the paucity of existing vacancies. The services of the applicants were utilised by the respondents for a long period of time. This indicates that the nature of works where they are engaged in requires workers regularly. Moreover, the respondents have since paid the applicants at regular scales of pay with effect from 1-10-1993. In the circumstances the respondents can expedite the regularisation

contd/-

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of the services of the casual workers if within a reasonable time they consider creation of relevant posts for accommodating the casual workers. We direct the respondents to initiate such consideration within 3 months from the date of receipt of this order and thereafter take appropriate decision.

5. The other prayer of the applicants is to grant them pay at minimum of the pay scale for the period prior to 1-10-1993. We direct the applicants to submit representations to the competent authorities of the respondents in this regard within 60 days from the date of receipt of this order stating their case clearly. Further, the respondents shall consider the representations and communicate a speaking order to the applicants within 60 days from the date of receipt of the representations.

The application is disposed of. No order as to costs.

A.

Sd/- VICE CHAIRMAN
Sd/- MEMBER (ADMN)

TRUE COPY

Utkal Law
Section Office/12/1993

বাস্তুষাম আদালতী প্রতিক্রিয়া
Central Administrative Tribunal

কেন্দ্রীয় প্রশাসনিক আদালত
Guwahati Bench, Guwahati
প্রশাসনিক আদালত, গুৱাহাটী

12/1993

To

The Chairman,
Department of Atomic Energy Commission,
Mumbai

(Through the Regional Director, Atomic Minerals
Division, North Eastern Region, Shillong).

Sub : Submission of representation praying for payment
of minimum of the pay scale and Dearness Allowance
with effect from 1.1.1986 to 30.9.1993 in terms
of the Judgement and Order dated 5.1.1999 passed
in O.A. No. 17 of 1996.

Respected Sir,

I am submitting this representation in the capacity
of General Secretary of the North Eastern Atomic Mineral
Workers' Union, Regd. No. 79 dated 19.5.1992, affiliated
to Regional Co-ordination Committee, A.M.D. Complex, P.O.
Assam Rifles, Nongmynsong, Shillong, praying interalia
for payment of minimum pay scale and Dearness Allowance
with effect from 1.1.1986 to 30.9.1993 to all the members
of the Union referred above who are serving as casual workers
under the Regional Director, Department of Atomic Energy,
Atomic Minerals Division, N.E. Region, Shillong in the light
of the Judgement and order dated 5.1.1999 passed in O.A.
No. 17 of 1996.

That the casual workers of this region who were
engaged since 1980 onwards on different dates have been
granted temporary status and minimum of the pay scale in
pursuance of the Government of India's Office Memorandum
issued by the Ministry of Personnel & Training dated 10.9.93
which came into force with effect from 1.9.1993 whereas
the Hon'ble Supreme Court pronounced the Landmark judgement
in the case of daily rated casual labourers employed under
P & T Department which is known as Bharatiya Dak Tar Mazdoor

Contd...

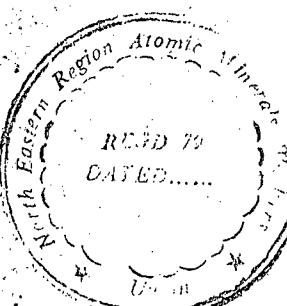
Manch Vs. Union of India and another reported in 1988 (1) SCC 122 wherein it is held that Government cannot take advantage of its domination based and further held that daily rated casual labourers are entitled to minimum pay in the pay scale of regular workers plus DA but without increment and further directed to prepare a scheme for absorbing the casual workers on rational basis who rendered one year casual service of the concerned department.

Similar direction for regularisation of service of casual labourers passed by the Hon'ble Supreme Court in the case of Dhirendra Chamoli and Ors. Vs. State of Uttar Pradesh & Ors. reported in 1986 (1) SCC 637 wherein it is held as follows :

"But we hope and trust that posts will be sanctioned by the Central Government in the different Nehru Yuval Kendra, so that these persons can be regularised. It is not at all desirable that any Management and particularly the Central Government should continue to employ persons on casual basis in organisations which have been in existence over 12 years. The salary and allowances of Class-IV employees shall be given to these persons employed in Nehru Yuval Kendras with effect from the date when they were respectively employed. The Government of India will pay to the petitioners costs of the writ petitioners fixed at a lumpsum of Rs. 1000."

The Hon'ble Supreme Court passed similar direction in the cases of Surinder Singh & another vs. Engineer-in-Chief, C.P.W.D. & Others 1986 (1) S.C.C. 639 and also in the case of U.P. Income Tax Department Contingent paid staff Welfare Association Vs. Union of India & Others, the Hon'ble Supreme Court directed as follows :

"We accordingly allow this writ petition and direct the respondent to pay wages to the workmen who are employed as the contingent paid staff of



the Income Tax Department throughout India, doing the work of Class IV employees at the rates equivalent to the minimum pay in the pay scale of the regularly employed workers in the corresponding cadres without any increments with effect from December, 1 1986, such workmen are also entitled to corresponding Dearness allowance and additional dearness allowance payable thereon. Whatever other benefits which are now being employed by the said workmen shall continue to be extended to them, we further direct the respondents to prepare a scheme on a rational basis for absorbing as far as possible the contingent paid staff of the Income Tax Department who have been continuously working for more than one year as Class IV employees in the Income Tax Department."

In view of the aforesaid decisions of the Hon'ble Supreme Court, the applicants of the Original Application No. 17 of 1996 and more particularly the members of the aforesaid Workers' union are entitled to minimum of the pay scale with effect from 1.1.1986 to 30.9.1993. It would be evident from the letter issued by the Head Office under reference No. AMD-66/3/87-Vig/19/48 dated 3.10.89 where it was directed by the Head Office to all the Regional Directors specially in paragraph 3 to identify the casual workers who do the same work as that of regular employee and implement the revision of wages of casual workers where the nature of work entrusted to the casual workers are of regular employees. The relevant portion of the letter dated 3.10.89 is quoted below :

"3. The Regional Directors are, therefore, requested to identify the casual workers who do the same work as that of a regular employees and implement the above orders.

4. Regional Directors are also requested to furnish monthly returns of casual workers (who are paid wages as per para 1 above to APO (R), Hyderabad so as to reach him on or before the 15th of every month.

5. The above category of casual workers are to be engaged for work of 8 hours a day (including 1/2 hour lunch break). They are eligible for one paid weekly 'Off' after six days of continuous work. The rate for such weekly 'Off' will be the same as above."

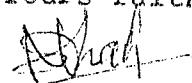
From above it is quite clear that the wages and DA were paid to the casual workers who were entrusted on regular nature of job subsequently the order 9.1.92 was issued after verification. Be it stated that although 76 casual workers were mentioned in the letter dated 9.1.92 for payment of DA but in fact all the casual workers who are member of the Aforesaid Association were paid DA in the approved rate after being specified that all the casual workers are entrusted with regular nature of job, ~~मान्यता~~ and the said revised approved rate of dearness allowance were paid only with effect from 1.11.1991 whereas the Hon'ble Supreme Court in number of cases held that they should be paid minimum of the pay scale and dearness allowance either from the date of employment or at least from 1.1.1986. Therefore denial of minimum pay scale to the members of the said Union is highly discriminatory, arbitrary and violative of Articles 14 and 16 of the Constitution. The aforesaid Workers' Union on number of occasions approached the authorities vide their representation dated 22.3.93, 30.10.95, 5.1.1996 but no action was initiated for payment of minimum pay scale and dearness allowance to the members of the aforesaid Union (Copy of the representations referred above are enclosed for your ready reference). It is rele-

Want to mention here that the decision of the Apex Court is not a judgement in personam but judgement in rem and after the pronouncement of the aforesaid judgement of the Hon'ble Supreme Court the Government of India has decided to extend the benefit of minimum of the pay scale to the casual labourers and dearness allowance serving in different organisations, whereas the authorities in the instant case did not take any action for payment of minimum wages as well as dearness allowance even after repeated approach made by the casual workers through their Union.

It is therefore humbly requested that the benefit of minimum pay scale as well as dearness allowance may kindly be paid with effect from 1.1.1986 to 30.9.1993 to the members of the Workers'Union considering the facts and circumstances stated above.



Dated the 21/1/99
Enclo : As stated above

Yours faithfully,

(NANDAN SHAH)
General Secretary

North Eastern Regional Atomic
Minerals Workers Union,
(Regd. No. 79)
Gangmupsong, Shillong. 793011

Advance Copy to,
The Chairman,
Dept. of Atomic Energy Commission.
MUMBAI.

NORTH-EASTERN REGION ATOMIC MINERALS WORKERS UNION

Regd No. 79, Dated 19-5-92

Affiliated to the R.C.C. (Central), AIAECC (Bombay).

J. C. (Shillong)

Communication

Ref.....

Date..... 24/3/99

To

The chairman
 Department of Atomic Energy Commission
 Mumbai

Subject : Submission of represent action praying for payment of minimum of the pay scale and Dearness allowance with effect from 01.01.1986 to 30.09.1993 in terms of the judgement and order dated 05.01.1999 passed in O.A. No. 17 of 1996.

Respected Sir,

I beg to draw your kind attention to our representation of 21st January 1999 on the subject indicated above and to request you kindly to favour us with an early reply.

*Received
24/3/99*
Dated, Shillong
the 24th March '99

Yours faithfully

N. Shah

General Secretary

Copy to :

- ✓ 1. Regional Director, Atomic Minerals Division, North Eastern Region, Shillong.
- ✓ 2. Director, Atomic Minerals Division, AMD Complex, Begumpet, Hyderabad - 16

N. Shah
 General Secretary
 North Eastern Region, AIAECC
 11, Sector 1, P.O. Box No. 11, Jorhat
 Assam - 785001, India
 Telephone: 0362-222200, 222201, 222202
 Telex: 222200, 222201, 222202

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NORTH-EASTERN REGION ATOMIC MINERALS WORKERS UNIONRegd 79
Dated.....North Eastern
Region Atomic Minerals
Workers Union
Communication

Regd No. 79, Dated 19-5-92

Affiliated to the R.C.C. (Central), AIAECC (Bombay).

J. C. (Shillong)

Ref..... NERAINWU/99

Date 23/4/99

To

Reminder 1

The chairman
Department of Atomic Energy Commission
Mumbai - 39

Subject : Submission of represent action praying for payment of minimum of the pay scale and Dearness allowance with effect from 01.01.1986 to 30.09.1993 in terms of the judgement and order dated 05.01.1999 passed in O.A. No. 17 of 1996.

Respected Sir,

I beg to draw your kind attention to our representation of 21st January 1999 on the subject indicated above and to request you kindly to favour us with an early reply.

Received on 23/4/99
Received on 23/4/99
Dated, Shillong
the _____ April '99

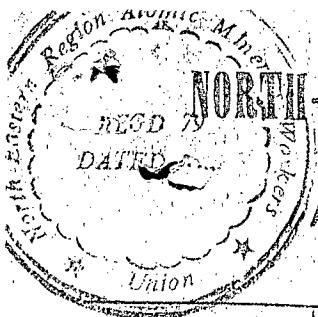
Yours faithfully

General Secretary

Copy to :

1. Regional Director, Atomic Minerals Division, North Eastern Region, Shillong.
2. Director, Atomic Minerals Division, AMD Complex, Begumpet, Hyderabad - 16

N. Shah
General Secretary
North Eastern Regional Atomic Minerals Workers Union,
(R.C.C. No. 79)
Postbox 1000, Shillong - 793001



ANNEXURE 4

NORTH-EASTERN REGION ATOMIC MINERALS WORKERS UNION

20

Regd No. 79, Dated 19-5-92

Affiliated to the R.C.C. (Central), AIAECC (Bombay).

J. C. (Shillong)

Communication

Ref. NEKAM/44

Date 23/4/92

To

The Chairman,
Department of Atomic Energy Commission,
Mumbai - 39

Sub :- Regularisation of services of casual labourers
having temporary status.

Respected Sir,

I beg to draw your kind attention to the CAT's judgment and order dated 06.01.1999 on O.A No. 17 of 1996 on the subject stated above and to request you kindly favour us with a suitable instruction to the concerned quarter for doing the needful in the light of above judgment. I am looking forward to an early action in this regard.

Yours faithfully

J. C. (Shillong) - 23/4/92

General Secretary

Copy to :

1. Regional Director,
Atomic Mineral Division
North Eastern Region,
Shillong.

2. Director Atomic Minerals
Division, AMD Complex,
Begumpet,
Hyderabad - 16

3. General Secretary,
AIAECC,
Mumbai.

c/c

Joint Council Of Trade Unions & Associations

SHILLONG

Ref. No.

Dated, Shillong
The, 6.5.99 199

AP

Part :

To

✓ The Chairman,
Atomic Energy Commission,
Bombay.

Sub : Regularisation of services of Casual Workers - Resolution
thereof.

Sir,

I am desired to forward herewith a resolution adopted in an emergent meeting of Meghalaya Joint Council of Trade Unions & Associations, Shillong, for your kind information and necessary action.

Thanking you.

Yours faithfully,

D.K.Dutta

(D.K.Dutta)
General Secretary

Copy to:-

sent on 7/5/99

✓ 1. The Director, Deptt. of Atomic Energy, Hyderabad for information and necessary action.

✓ 2. The Chief Administrator & Accounts Officer, Regional Deptt. of Atomic Energy, Atomic Minerals Divn., Hyderabad for information and necessary action.

✓ 3. The Regional Director, RER, Deptt. of Atomic Energy, Atomic Minerals Divn., Shillong for information and necessary action.

OK

D.K.Dutta

GENERAL SECRETARY